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IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 423/2019
PS : Paschim Vihar West
U/s : 306/34 IPC
State Vs. Karuna Parashar
Bail Application No. 501

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused.


Present: Ms. Promila Singh, Ld. Addl. P P for the State
IO/ASI Rajender with police file.
None for applicant-accused.

Despite repeated calls, none has appeared on behalf of the applicant-accused.

In view of the extreme circumstances prevailing in the country because of COVID 19 pandemic and national lockdown, no adverse Orders is being passed for non appearance of the applicant-accused today.

The interim Order dated 14.04.2020 is extended till next date of hearing.

Put up for appearance of the applicant-accused on 16.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

27.05.2020
(11:30 am)

At this stage, Shri Neeraj Sharma, Ld. Counsel for applicant-accused submits that he could not appear on time. He has been apprised of the Order as well as next date of hearing.

Put up ~~for appearance of the applicant-accused~~ on 16.06.2020.

(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 85/2020

PS : Paschim Vihar East

U/s : 354/506/509/34 IPC &

Section 8/12 of POCSO Act

State Vs. Rakesh Mohan Sangner

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
IO W/SI Lucky Lama in person.
Shri G L Soni, Ld Counsel for applicant- accused.
Shri Dheeraj Tewari, Ld. Counsel for Complainant/Victim.

Heard. Records perused.

Ld. Counsel for applicant-accused submits that the present application be treated as extension of interim bail application.

Ld. Counsel for Complainant submits that Complainant/Victim has no objection if the interim bail dated 18.04.2020 is extended.

I have considered the rival contentions.

In the facts and circumstances of the case and in view of Hon'ble High Court of Delhi's Order dated 25.03.2020 in W.P. (Urgent) 2/2020 and W.P. (C) 3037/2020 Court on its own motion Vs State & Ors. dated 15.05.2020, the interim bail dated 18.04.2020 is extended till 15.06.2020 subject to furnishing of Personal Bond in the sum of Rs. 15,000/- to the satisfaction of the concerned Jail

Superintendent and subject to the same conditions as mentioned in the Order dated 18.04.2020.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 827/2014
PS : Mianwali Nagar
U/s : 328/384/364A/120B/34 IPC
State Vs. Shiv Kumar

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for extension of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
ASI Rajender Kumar on behalf of IO in person.
Shri Deepak Sharma, Ld Counsel for applicant-accused.
Applicant-accused in person.

Reply of the IO filed.

Some more time has been sought to verify the documents annexed with the bail application.


Let proper verification regarding the medical documents annexed by the accused be filed for the next date of hearing.

In the meantime, interim Order dated 24.04.2020 is extended till 15.06.2020 subject to same condition as in Order dated 24.04.2020 upon furnishing of Personal Bond-cum-Surety Bond in



the sum of Rs. 10,000/- to the satisfaction of Ld. Duty MM.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 127/2018
PS : Moti Nagar
U/s : 376/377/506 IPC &
Section 6/12 of POCSO Act
State Vs. Kinnu

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Parents of the victim in person.
IO W/SI Rajani in person.
Shri Suman Thakur, Ld Counsel for applicant- accused through Cisco
Webex video conferencing.

Detailed arguments heard. Available record perused.

Ld. Counsel for the applicant-accused has argued that accused is a 69 year old man and had deteriorating health. He has respiratory problems and is not mentally very alert. It is submitted that he is prone to Covid-19. It has been argued that the allegations U/s 6 of the POCSO Act and that accused raped the minor victim for 21 days continuously is fraught with material inconsistencies, is not supported by medical evidence and does not prove the case of the prosecution at all. It is submitted that the medical evidence shows that hymen of the child is intact and no signs of rape or penetrative sexual assault were found. Ld. Counsel for applicant-accused has relied upon *Yerumalla Vs. State of Andhra Pradesh* to argue that without corroborative medical evidence, allegations of rape can not be proved. It has also been argued that

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the investigation is also shoddy and seizure of mobile phone on which the accused allegedly showed pornography to the child is shady. It is submitted that because of the national lockdown owing to Covid-19 pandemic, the trial now stands delayed. Regular bail has been sought on these grounds.

Mother of the victim has opposed the bail application on the ground that her minor daughter/victim was only 8 years old whereas the accused was 69 years old.

Ld. Addl. PP for the State, assisted by the IO, has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence and that the accused not only committed penetrative sexual assault but also showed pornography to the child.

I have considered the rival contentions.

The allegations U/s 6 and 12 of the POCSO Act against the accused are grave in nature. Admittedly, all the material witnesses have already been examined and only two formal IOs remain to be examined. The case is at fag end. At the time of consideration of bail application, evidence is not required to be appreciated in detail.

In these circumstances, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 297/2017

PS : Khyala

U/s : 365/302/201/34 IPC

State Vs. Jasmeet Singh @ Ginni

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

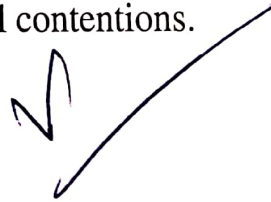
Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri R N Sharma, Ld Counsel for applicant- accused.

Reply of the IO received with annexures.
Heard. Records perused.

Regular bail has been sought on two grounds. First is surgery of mother of the applicant-accused and second is wrong implication of the applicant-accused in the present case. It is submitted that material witnesses in the present case have already been examined. Out of 69 witnesses, 19 witnesses have been examined. It is also submitted that cross examination of PWs would show that entire story is manipulated and no case is made out against the accused.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused.

I have considered the rival contentions.




Medical Certificate dated 27.04.2020 of Joy Nursing Home which has not been verified by the IO shows that mother of the applicant-accused who is 48 years old needs surgery of uterus. However, it is apparent from the arguments that the father of the applicant-accused who is apparently less than 55 years old is there to take care of mother of the applicant-accused.

Trial in the present case is going on. The allegation U/s 302 IPC against the accused is grave in nature. Order dated 08.05.2019 would show that by that time 13 witnesses had already been examined and testimony of PW-5 was also considered by the Court while disposing of first bail application of the applicant-accused.

In the facts and circumstances of the case, gravity of offence U/s 365/302/201/34 IPC and in absence of any urgent or cogent ground for grant of regular bail, the Court is not inclined to enlarge applicant-accused on bail.

The second bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

NAME OF THE
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1. Whether case is of
2. Whether the appn
U/S 438 or 43
3. FIP

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 121/2020

PS : Paschim Vihar East

U/s : 354/323/509/506/34 IPC

State Vs. Kunal Juneja

Bail Application No. 1111

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Second Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Kunal Juneja.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Akash Saini, Ld. Counsel for Complainant.
Shri H S Sodhi, Ld Counsel for applicant- accused.
IO/SI Satish Kumar with police file.

Heard. Records perused.

The IO submits that he did not get the applicant-accused to join the investigation because of lockdown. In the report filed today, he submits that recordings of 10 calls between the applicant-accused and the complainant-wife were handed over to him. He submits that even though these conversations are heated conversations and bad language has been used but there was no threat.

Contention of Ld. Counsel for Complainant is that applicant-



accused has been making frequent calls to the Complainant and has been threatening her.

On the other hand, Ld. Counsel for applicant-accused submits that complainant had also been making calls to him and he had taken her to a doctor for gynae check-up on 02.05.2020. Be that as it may, the anticipatory bail has been preferred in view of Section 354/34 IPC. As submitted by the IO today in the Court, the allegation under Section 354 IPC is against father-in-law of the complainant.

The Court has also considered the circumstances in which the applicant-accused or his Counsel could not appear before the Court during the various dates of hearing fixed in the first Anticipatory Bail Application which was eventually dismissed on 18.05.2020.

The Court has also considered the observations of Hon'ble High Court of Delhi in Order dated 25.03.2020 in W.P. (Urgent) 2/2020 and Order in W.P. (C) 3037/2020 Court on its own motion Vs State & Ors. Dated 15.05.2020.

As required by this Court, the Bail Section has placed before me the record of bail application no. 519 which was first anticipatory bail application of the applicant-accused. This record shows that on 03.04.2020, the interim protection available to the applicant-accused was extended till 18.05.2020. **In these circumstances as also in view of above mentioned Orders of Hon'ble High Court of Delhi and in the facts and circumstances of the case, Anticipatory Bail for a period of 45 days is granted to the applicant-accused Kunal Juneja from today on furnishing of Personal Bond-cum-Surety Bond in the sum of Rs.**



25,000/- each with one Surety in the like amount to the satisfaction of the IO/Arresting Officer/SHO concerned subject to following conditions:-

(i) Applicant-accused shall join the investigation as and when so directed by the IO.


(ii) Applicant-accused shall not contact the complainant in any manner whatsoever.

After the lapse of period of 45 days and based on further investigation conducted by the IO, should the IO deem it necessary to arrest the applicant-accused, he shall give three days notice to the applicant-accused and the applicant-accused would be at liberty to file fresh appropriate application in such circumstances.

With these directions, the second anticipatory bail application stands disposed of.

The record of bail application no. 519 be returned.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 127/2019
PS : EOW West
U/s : 420/467/468/471/120B IPC
State Vs. Ram Ashish
Bail Application No. 1089

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.


Present: Ms. Promila Singh, Ld. Addl. P P for the State
IO/SI Navin Dahiya in person.
Shri Ashish Laroia, Ld Counsel for HDFC Bank.
None for applicant-accused.

Reply filed by the IO.

Despite repeated calls, none has appeared on behalf of the applicant-accused.

Put up for appearance of the applicant-accused and for further consideration of the instant bail application on 02.06.2020.

In the meantime, IO is directed to place on record the report of previous or other involvements of the applicant-accused. *m the NDOH,*


~~(Vrinda Kumari)~~
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 18/2020

PS : Patel Nagar

U/s : 392/397/411/34 IPC

State Vs. Raman Kumar

Bail Application No. 1051

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
None for applicant- accused.

It is noted that in none of the dates on which present application was listed ^{did} anyone on behalf of the applicant-accused appear. Order dated 24.05.2020 suggests that the applicant-accused has mentioned incorrect FIR number in the application. The reply of the IO also shows that the accused had three previous involvements in criminal cases.

In absence of non representation on behalf of the applicant-accused on any of the dates and in view that none has appeared on behalf of the applicant-accused today despite repeated calls, the present application is dismissed for non-prosecution.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 201/2019
PS : Moti Nagar
U/s : 363/376 IPC &
Section 4 of the POCSO Act
State Vs. Qamrujama

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-
accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Varun Kumar and Shri S D Sharma, Ld Counsels for applicant-
accused.

Heard. Records perused.

Let ~~reply~~^{report} be called from the IO concerned ~~including a report~~ on the
circumstances of the family of the applicant-accused.

Also issue notice to the complainant/victim through the IO for
01.06.2020.

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

R/Sir/Madam
Reply Received
at: 1:15pm Today by the Io.
Anuradha
27/5/20
Srivastava

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 25/2019

PS : Nangloi

U/s : 376/506 IPC &

Section 6 of POCSO Act

State Vs. Rakesh

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

First Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
None for applicant- accused.

None for applicant-accused ^{has appeared ✓} despite repeated calls.

Reply of the IO be called for the next date of hearing.

Put up for same and for appearance of applicant-accused on 04.06.2020.

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 84/2020

PS : Paschim Vihar West

U/s : 354/451/379/323/506/34 IPC

State Vs. Mohini Singhal & Ors.

Bail Application No. M 1106

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Application regarding compliance of Order dated 19.05.2020 on behalf of the applicants-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State,
Shri ^{Saurav} ~~Santosh~~ Goel, Ld Counsel for applicant~~s~~-accused Mohini Singhal,
Santosh Singhal and Kamal Singhal.

Heard. Records perused.

Ld. Counsel for applicants-accused submits that in compliance of Order dated 19.05.2020 in Bail application no. 1074, 1075 and 1076/2020, the applicants had gone to DDU Hospital for their COVID test. All the three were found asymptomatic. Ld. Counsel submits that because there was no sumptom of COVID, applicants were not tested for COVID-19.

Let reply of the IO in this regard be called for 29.05.2020.

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
THC HAZARI COURTS, DELHI

FIR No.: 10/2020
PS : Patel Nagar
State Vs. Vinod

27.05.2020

Chargesheet

~~Matter~~ has been placed before the undersigned as Vacation Judge.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
IO is not present.

Heard. Records perused.

In view of pandemic Covid 19 situation prevailing in the country and on going national lockdown, now put up before concerned Court for consideration on
02.06.2020.

Vrinda Kumari

(~~Vrinda Kumari~~)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 389/2019
PS : Patel Nagar
U/s : 377 IPC &
Section 4 of POCSO Act
State Vs. Sunil

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim/regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Father of the victim boy.
Shri Pradeep Kumar, Ld Counsel for applicant- accused.
Ms. Sumitra, *Bua* of the applicant-accused.

Heard. Records perused.

Report of the IO has been received. The present bail application has been moved on the ground of medical condition of the mother of the applicant-accused. It is mentioned that mother of the applicant-accused has been suffering from excessive menstrual flow. She is undergoing medication. Her documents are verified. Smt. Sumitra, *Bua* of the applicant-accused submits that mother of the applicant-accused is residing with her. Ld. Counsel submits that father of the applicant-accused resides in village.



Father of the victim boy submits that he has no objection if the applicant-accused is admitted to interim bail.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground that offences U/s 377 IPC and Section 4 of the POCSO Act are grave in nature.

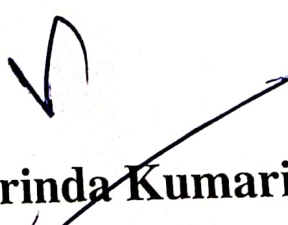
I have considered the rival contentions.

I have considered the medical report which shows the history of long menstrual cycle for past three years and excessive flow for past three months. Mother of the applicant-accused is already on medication and is being taken care of by *Bua* of the accused.

In view of the gravity of offence U/s 4 of the POCSO Act and in view of the fact that there is no such urgency in the ground taken as would warrant applicant-accused to enlarge on interim bail.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ-07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/

27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 322/2018

PS : Khyala

U/s : 307/302/34 IPC

State Vs. Manish @ Chunkey & Ors.

(Applicant-accused Ashwani @ Kaku)

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for extension of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Applicant-accused in person.
Shri Pranay Abhishek, Ld Counsel for applicant- accused.

Heard. Records perused.

Report of the IO shows that wife of the applicant-accused had suffered complications after her uterus surgery. Even though the complication has been taken care of, it appears that wife of the applicant-accused needs care.

In the facts and circumstances of the case and in view of Orders dated 25.03.2020 in W.P. (Urgent) 2/2020 and W.P. (C) 3037/2020 Court on its own motion Vs State & Ors. Dated 15.05.2020 of Hon'ble High Court of Delhi regarding extension of interim bail, the interim bail dated 05.05.2020 in the present case is extended till 15.06.2020 subject to furnishing of Personal Bond in the sum of Rs. 10,000/- to the satisfaction of the concerned Jail Superintendent.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020